## NATIONAL COMPANY LAW TRIBUNAL GUWAHATI BENCH GUWAHATI

C.P. (IB)No.16/GB/2021

Coram: Hon'ble Shri H. V.Subba Rao, Member (J): Hearing through Hon'ble Shri Prasanta Kumar Mohanty, Member (T): Video Conference

## ATTENDANCE-CUM- ORDER SHEET OF THE HEARING OF GUWAHATI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.08.2021

Name of the Company: Bank of Baroda

V/s

Ms. Ungmu Bhutia

Section of the Companies Act: Under Section 95 of Insolvency and Bankruptcy

Code, 2016

## S. NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

MR. AVISHEK GUHA Advocate Petitioner Present in
 MR. SANJIT KUMAR NAYAK RP Petitioner Video
Conference

ORDER Date of Order: 17.08.2021

The matter is taken up for hearing through video conferencing. No one is present on behalf of the Respondent. Heard the learned Counsel Mr. Abhishek Guha appearing for the Petitioner.

2. It is submitted that the Petitioner could not serve the copy of the Petition to the Respondent even through Courier Service as because the Respondent is in a very remote area. Track report has also been shown by the Learned Counsel for the Petitioner. The Liquidator has been unsuccessful in disposing of the assets of the Respondent. The learned Counsel of the Petitioner has requested to allow him for paper publication of the notice, since liquidation period is likely to be over very recently. As requested, the Petitioner is permitted to serve notice to the Respondents in the News Papers one in Assam (Guwahati) and the other in Sikkim within 10 days from today and to submit service report before the next date of hearing. The Petitioner is to take all efforts even through the FC to ensure delivery

of the Petition to the Respondents so that the matter can proceed without further loss of time.

## 3. **List the matter on 08.09.2021.**

Sd/(Prasanta Kumar Mohanty)
Member (Technical)
& Adjudicating Authority

Sd/-(H. V. Subba Rao) Member (Judicial) & Adjudicating Authority

/Deka/17.08.2021/